

(c) Appropriate action against evasion of taxes and violation of taxation laws, including against the companies, is an on-going process. Such actions under taxation laws includes searches/surveys/enquiries, assessment of income, levy of taxes, penalties and filing of prosecution complaints in criminal courts, wherever applicable. After investigation, Show Cause Notices are issued and due process is followed for recovery of evaded tax.

#### **Cost of recalibration of ATMs**

864. SHRI N. GOKULAKRISHNAN: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the troubled banking industry will have to pay another ₹100 crores to recalibrate ATMs for dispensing the new ₹100 notes across the country;

(b) if so, the details thereof;

(c) whether it is also a fact that introduction of ₹ 200 note is already expected to cost Banks over ₹100 crore for ATM recalibration;

(d) whether the Banks had already spent over ₹110 crore for recalibrating ATMs after the introduction of the new ₹500 and 2,000 notes; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (e) As informed by Indian Banks' Association (IBA), banks incur cost of every recalibration. Data on cost of recalibration is not centrally maintained.

#### **Beneficiaries under Agricultural Debt Waiver and Debt Relief Scheme**

865. SHRI VIJAY PAL SINGH TOMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government has recently made any changes under Agricultural Debt Waiver and Debt Relief Scheme for the farmers of the country, if so, the details thereof;

(b) whether the said scheme has benefitted farmers in the country; and

(c) if so, the details thereof and the reasons therefor along with the details showing the number of farmers benefitted by these schemes, scheme-wise and State-wise?